

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.654/2015
M.A.No.3501/2016

Friday, this the 16th day of December 2016

**Hon'ble Dr. K.B. Suresh, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Arvinder Singh, age 51 years
s/o Mr. Santokh Singh Nayyar
Mason
Under ADEN
Northern Railway, Karnal
r/o 8 Sector Part II, H.No.16
Karnal, Haryana

(Mrs. Meenu Mainee, Advocate)

..Applicant

Versus

Union of India through

1. Secretary, Railway Board
Ministry of Railways
Rail Bhawan, New Delhi
2. General Manager
Northern Railway
Baroda House, New Delhi
3. Divisional Railway Manager
Northern Railway
State Entry Road, New Delhi
4. Assistant Divisional Engineer Railway
Northern Railway
Karnal (Haryana)

..Respondents

(Mr. Krishna Kant Sharma, Advocate)

O R D E R (ORAL)

Dr. K.B. Suresh:

Learned counsel for applicant seeks permission to withdraw the present O.A. Allowed.

2. The O.A. is dismissed as withdrawn. No costs.

In view of the aforementioned order, no separate order is required to be passed in M.A. No.3501/2016. It is accordingly disposed of.

(K.N. Shrivastava)
Member (A)

(Dr. K.B. Suresh)
Member (J)

December 16, 2016
/sunil/